

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

340/241-242/PB/2018

IN THE MATTER OF:

Parveen Aggarwal

.... Applicant/petitioner

v.

Signature Builders Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241-242.

Order delivered on 28.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Applicant:

Dr. U.K Chaudhary, Sr. Adv.,

Ms. Manisha Chaudhary, Mr.Mansumyer Singh,

Ms. Chandra Rashmi, Deepti Bhardwaj,

Mr. Himanshu Vij, Advs.

For the Respondent:

Mr. Alok Dhir, Ms. Jayashree Shukla Dasgupta,
Advs. for R1.

Mr. Krishnendu Datta, Amit Bajaj,

Mr. Milan Singh Negi, Advs. for R6.

ORDER

Petition mentioned.

Notice of the petition. Mr. Dhir, accepts notice on behalf of the R1 to R5 Company. Mr. K Datta, learned counsel accepts notice for respondent No. 6. Let notices be served dasti to non-appearing respondents for the date fixed.

Learned counsel for the R1 to R5 Company states that status quo with regard to the shareholding of the petitioner (which is 9 per cent) shall be maintained. It is further stated that the petitioner shall continue as director.

Reply by respondent be filed within 4 weeks with a copy in

advance to the counsel for the petitioner.





Rejoinder, if any, be filed within 2 weeks with a copy in advance to the counsel opposite.

List for arguments on 18.10.2018.

—Sd/—

(M.M.KUMAR)
PRESIDENT

—Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

28.08.2018
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